

# ANNEXURE - I

## FORM OF INDEX

List of papers in MA/ GP/ RP No.

713

/1993 in O.A. No.

1129/1993

Serial no of papers on record part I part II part III	Date of paper or Date of filing	Description of papers	Remarks
	13/9/93		

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
AT HYDERABAD

MA NO. 281983

14

OA NO. 081983.

Between

A. Babu Rao - Appellant  
A. N. - Adm.

The Union of India  
and 3 others. - Respondents

MISCELLANEOUS APPLICATION  
FILED U/S 8(3) OR CAT(P) RULE  
FOR DISPENSE WITH THE FORMALI-  
TIES.

FILED ON 13/9/93



Filed by

V. Venkateswar Reddy

6

K. Phani Singh  
Advocate

Hyderabad

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:

M.A.NO. 713 of 1993  
in  
O.A.No. 1129 of 1993

Between:

A. Babu Rao,  
S/o A. Narasimha, aged 26 years,  
Occupation: Casual employee,  
R/o Hyderabad.

APPLICANT

AND

1. The Union of India represented by Dy. Secretary (P V), Ministry of External Affairs, New Delhi-1.
2. The Passport Officer, Govt. of India, Ministry of External Affairs, Passport Office, 12-2-837, Asifnagar, Mehdipatnam Road, Hyderabad-500028.
3. Shri K. Narasimha Rao, Casual employee, Office of the Passport Officer, Ministry of External Affairs, 12-2-837, Asifnagar, Mehdipatnam Road, Hyderabad-28.

-- Respondents

MISCELLANEOUS APPLICATION FILED U/r 8(iii) of the CAT (PROCEDURE) RULES, 1987.

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For the reasons mentioned in the O.A. in Para 6, this Hon'ble Tribunal may be pleased to dispense with the filing of the Telex message dt. 10.9.93 for the time being, in the interest of justice and pass any other or orders as is deemed fit, proper, necessary and expedient in the circumstances of the case.

Dt: 13.9.1993.  
Hyderabad.

  
COUNSEL FOR THE APPLICANT

13.9.93

MA.713/93 in O.A. 1129/93

IN THE CENTRAL ADMINISTRATIVE  
TRIBUNAL HYDERABAD BENCH AT  
HYDERABAD, A.P.

Filing of Telex message  
dispensed with for ~~the instant~~  
~~being~~, copy of the telex  
message has to be filed  
at the time of hearing

↓  
HPTT  
m (A)

X  
MANRT  
VC

M.A. NO. 713 1993

IN ~~1129~~ 1995

~~Petition to condone delay of  
days in filing counter affidavit~~

Dispense with Petition

Mr. \_\_\_\_\_  
S. Addl. Standing Counsel for C.G./Rlys.

Mr. V. Venkateswara Rao  
Counsel for the applicant (s)

MR. N. V. Ramana  
A. C. G. S.R.

## FORM OF INDEX

List of papers

Serial No. of papers on record part

1 MAY 1999 in CA. NO. 1129 / 99

Serial No. of papers on record part	Number of papers on record	Description of papers	Remarks
		1	of filing papers

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH

AT HYDERABAD  
O/S 27 of CAT (P) Rule 1985  
M.A. No. 821 of 1999

in

O.A. No. 1129 of 1993

Between :

A. Babu Rao,  
S/o. A. Narasimha,  
age 33 years,  
Resident of H.No.5-47,  
Raidurg Village,  
Lingampally Mandal,  
Rangareddy District.

.. Applicant

AND

1. Union of India,  
Rep. by Dy. Secretary (P&V)  
Min. of External Affairs,  
New Delhi - 1.

2. The Passport Officer,  
Government of India,  
Min. of External Affairs,  
414, Adjacent to Prashanth Theatre,  
Kummariguda, Secunderabad - 3.

3. Sri K. Narasimha Rao. .. Respondents

BRIEF FACTS LEADING TO THIS APPLICATION

It is submitted that the applicant who was engaged as Casual labour on 9.3.1985 was acquired temporary status from 1.9.1993 by an order dt. 6.7.1995 issued by the Passport Officer, Hyderabad the Respondent No.2 herein when the appointment of Respondent No.3, ie., K. Narasimha Rao as a Peon against a regular vacancy as Group 'D' was conveyed by Respondent No.1 to Respondent No.3 herein. The applicant impugned the said order by filing the O.A. 1129/93. The said O.A. was disposed of by the Hon'ble Tribunal with a direction stated as under :

"The applicant should be absorbed in Group 'D' post within a period of one year anywhere under the Central Passport Organisation from the date of receipt of the copy of this order".

The O.A. is ordered accordingly, No costs".

*A. Babu Rao*

It is submitted that the order of the Hon'ble Tribunal was received by the Respondents on 17.1.1997. It means the Respondent No.1 and Respondent No.2 were directed by this Hon'ble Tribunal that the applicant should be absorbed in Group 'D' post by 17.1.1998, any where under the Central Passport Organisation. But unfortunately though the applicant has personally requested the Respondent No.2 besides submitting written representations. The Respondents have not so far complied with the directions of this Hon'ble Tribunal by absorbing the applicant in Group 'D' post so far.

It is humbly submitted that the applicant is low paid person requesting for his regularisation and absorption in Group 'D' post. In such position he is afraid of initiating a contempt of Court proceedings against the official respondents for their failure to comply with directions of this Hon'ble Tribunal in O.A. No.1129/93. The applicant only wants that he should be treated as having been absorbed as Group D employee from 17.1.1998, the date of receipt of the judgement and order of this Hon'ble Tribunal in O.A.No.1129/93 by the official respondents.

It is therefore prayed that the respondents be directed to implement the directions passed in O.A.No. 1129/93, dt.31.12.1996 forthwith and pass such other order or orders as this Hon'ble Tribunal may deem fit and proper in the circumstances of the case.

A. Balu Ray

- :: 3 :: -

VERIFICATION

I, A. Babu Rao; S/o. A. Narasimha, age 33 years; do hereby declare that the contents stated in the above paragraphs are true to my best of knowledge ~~and~~ belief and information. I have not suppressed any material facts of the case.

*A. Babu Rao*

Hyderabad;

SIGNATURE OF THE APPLICANT

Dt. 9 -9-1999

*H. Satyanarayana*  
COUNSEL FOR THE APPLICANT

To

The Registrar,  
Central Administrative Tribunal,  
Hyderabad Bench,  
Hyderabad.

*346*  
*42*  
IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

\*\*\*  
C.A.1129/93.

Dt. of Decision : 31-12-93

A. Babu Rao

.. Applicant.

Vs.

1. The Union of India, Rep. by Dy. Secretary (P V), Min. of External Affairs, New Delhi-1.
2. The Passport Officer, Govt. of India, Min. of External Affairs, Passport Office, 12-2-837, Asifnagar, Mehidipatnam Road, Hyderabad-26.
3. Sri K. Narasimha Rao

.. Respondents.



Counsel for the applicant : Am. SW. Indira for Mr. P. V. Krishnaiah

Counsel for the respondents : Mr. V. Rajeswara Rao for Mr. N. V. Ramana, Addl. CGSC.

COURT:

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

THE HON'BLE SHRI B. S. JAI PARAMESHWAR : MEMBER (JUD.)

*Jc*

CRDER

CRAL CRDER (PER SHRI B.S.JAI PARAMESHWAR : MEMBER (JUDL.)

Heard Bmt.S.V.Indira for Mr.F.V.Krishneiah, learned counsel for the applicant and Mr.V.Rajeswara Rao for Mr.N.V. Ramana, learned counsel for the respondents.

2. In this OA the applicant has prayed to call for the records pertaining to the telex message dated 10-9-93 issued by the R-1 conveying approval for appointment of the R-3 as Peon against ~~the~~ a regular vacancy in Group-D category, to set aside the same as illegal and arbitrary and unconstitutional by holding that he is entitled to be appointed as Peon against regular Group-D vacancy with all consequential benefits.

3. The case of the applicant is that during 3-9-85 he was engaged as casual employee in the office of the R-2, that initially he was paid Rs.12/- per day and as a result of enhancement in daily wages has been presently working on a daily wages of Rs.48/- per day, that he was engaged as a casual employee through out the month and was paid wages every month, that the R-2 is a unit by itself for the purpose of appointment and seniority in respect of Group-D posts, that as per the instructions in D.O.Letter No.V.IV/561/24/88 dated 25-2-88. (A-1) the posts of Peons/Safaiwala/Night Watchman have to be filled in by considering the cases of the casual labourers working in the passport offices in accordance with seniority provided the eligible candidate has put in atleast two years of continuous service including the usual quarterly breaks, that there were 70 casual employees working in the office of the R2 on daily wages, among them he was the seniormost casual employee, that though he being the senior casual employee, respondent No.2 was directed to forward two applications submitted by himself and that of Mr.V.Nageswar Rao to the Ministry for approval, that the concerned clerk forwarded the application of Mr.V.Nageswar Rao

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(44)

for regular appointment as night watchman that when he came to know that his application was not forwarded to the Ministry, he made representation dated 20-07-93 (Annexure-VII) that the second respondent in accordance with the advice of the Officer of the second respondent that he was fully qualified for regular appointment as Peon in the Group-D category. On 10-9-93 the Ministry conveyed its approval for the appointment of R-3 as a Peon who was for most junior to him as a casual employee, that appointment orders are yet to be issued, that post is still vacant, that he belongs to SC Community, that the existing vacancy is a reserved point for SC candidate, that the R-3 does not belong to SC community, that the R-3 is not entitled to be appointed against the reserved point, that even otherwise he being the senior most casual employee he is entitled to be appointed as a Peon in a Group-D posts and that the approval conveyed by R-3 for appointment of R-3 as a Peon is not correct.

4. The respondents have filed these counter affidavit stating that the applicant cannot stake claim to the post of Peon on the strength of the impugned letter. The ~~xxx~~ letter itself mentioned for appointment to the post of Peons would be subjected to the instructions of the Department of Personnel & Training (DOPT), that the Department of Personnel & Administrative reforms as had laid down in OM.No.39016/20/80-Estt(C) dated 4-11-77 and No.39016/20/80-Estt(C) dated 30-12-80 to the effect that 3% of the Group-D posts should be reserved for physically handicapped including one person for the visually handicapped. Out of the sanctioned strength of 171 Group D posts in the Central Passport organisation, atleast one post was required to be reserved for visually handicapped, since R-3 is a visually handicapped person and is otherwise eligible for the post of Peon, he was appointed against the reserved post that the petitioner is not the senior most casual labourer as conceded by him that one Mr.V.Nageswara Rao another casual labourer is senior to the petitioner, that Mr.K.Narasimha

Rao was appointed against the point reserved for visually handicapped person that there was backlog of one Group-D post reserved for visually handicapped at the time of appointment of Mr. N. Narasimha Rao, that is to say the procedure laid down in Ministry of External Affairs letter No. V.IV/561/24/88 dated 25-2-88 that the posts of peon would be subject to the standing instructions of the Department of Personnel & Training that the 2nd respondent had only forwarded the service particulars of the casual labourers working in the office of the second respondent to the first respondent that he had not recommended any candidate for regularisation that approval for appointment of the R-3 against the vacancy reserved for physically handicapped category, that an assurance to that effect has been given by the first respondent vide Ltr. No. V.IV/578/7/90 dated 14-3-91 in response to various representations made by R-3, that the first respondent vide his letter dated 12-7-93 offered appointment to the R-3 against the visually handicapped category, that ~~R-3 is~~ is comprehensive instructions and guidelines to be followed in respect of appointment to the persons belonging to the visually handicapped persons, that the contentions of the applicant are not tenable, that the applicant was denied to work as Nightwatchman on adhoc arrangement when he was offered that the said Nageswara Rao was fit to work as nightwatchman, that ~~xxxxxx~~ the applicant submitted one representation dt. 9-5-93 for the post of Night Watchman and not for the post of Peon that he was therefore appointed temporarily in place of one Mr. Babu Rao who refused to work as Nightwatchman that the R-3 is senior to the applicant, his appointment was approved against the post reserved for physically handicapped persons, that request of the applicant was duly considered by the Ministry. However he could not be considered since the post was to be filled up <sup>by a</sup> physically handicapped person, and that the action taken by the R-1 and 2 in appointing R-3 is quite in accordance with rules and that the application is liable to be dismissed.

5. From the materials placed on record it is clear that the applicant was the senior most casual labourer employee working in the office of the R-2. The respondents failed to produce the records relating to the roster earmarked for physically handicapped persons. Though the respondents submitted that the roster for physically handicapped is convened by the Central Government. All India basis, no rule ~~is~~ to the effect was produced, ~~is~~ of repeated affirmations being given to them. In the absence of any rule or any material we are not able to come to the conclusion whether the roster ~~is~~ applicable for physically handicapped on All India level or at the Regional level. In view of the above, we have asked the respondents to check up whether the applicant will be absorbed against the vacancies in the near future. Today, the learned counsel for the respondents produced the letter dated 26-12-96 of the Public Relations Officer, Passport Office, Hyderabad, wherein it is stated that the case of the applicant would be considered as and when a Group-D vacancy arises for which the applicant is eligible. The another list of Group-D officials and the date of retirement is also produced. According to the said letter the <sup>first</sup> vacancy in the Group-D posts in the office of the Passport office, Hyderabad ~~the first vacancy~~ will arise only in year 2003 and other vacancy will arise in 2010 and there-after. It is not considered advisable to keep the applicant in dark till 2003. It is for the respondents to absorb him at the earliest preferably within a period of one year from the date of receipt of a copy of this order. If long time is given, the applicant will be put to a dis-advantage especially in <sup>the</sup> context of the respondents having failed to produce the proper records. ~~as~~ Suitable decision has to be taken by this Tribunal and that decision should be equitable to both the sides.

J

6. Under the circumstances, the following direction is given:-

The applicant should be advised in Group-B posts within a period of one year ~~anywhere~~ under the Central Passport Act, 1962, since receipt of a copy of this order.

7. The OA is ordered accordingly. No costs.

RECORDED & TRUE COPY

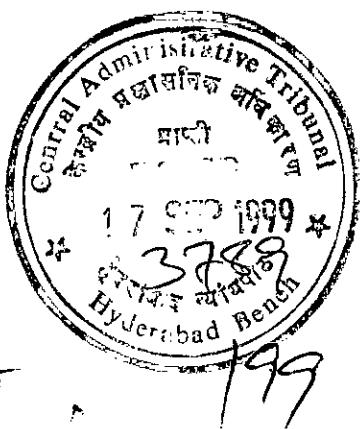
RECORDED & TRUE COPY

Case Number	10.1129193
Date of Judgment	31/12/1971
Copy No	120

RECORDED & TRUE COPY  
Section Officer (1)

Regd. - Petition for implementation  
of the Judgement

In the C. A. T.  
Hyd Bench



MA 1999

Out 1129/93

Implementation Petition

Ramakrishna  
Verma

17/8/99

V. Rajeshwaran

filed by — may be

W. Satyanarayana  
Advocate

MA. 821/99 in OA. 1129/93.  
30/9/99.

1/ORIGINAL

案/ BENCH CASE

Heard Mr. W. Satyanarayana  
for the applicant and  
Mr. V. Rayeswara Rao for  
the respondents.

The MA is dismissed.  
No costs.

  
Heard  
MSJ

  
Heard  
MVR

CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH  
HYDERABAD

M.A. NO. 821 of 1999  
IN

O.A. NO. 1129 of 1993

Implementation of  
the Judgment

Mr. W. Satyanarayana  
COUNSEL FOR THE APPLICANT/S

AND

MR. V. Rayeswara Rao  
STANDING COUNSEL  
ADDL. STANDING COUNSEL FOR Cen. Govt.  
SENIOR STANDING COUNSEL for Cen. Govt.  
S.C. FOR RLYS.

FORM NO. 21

( See Rule 114)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

0A/ TA - RA / RB / MA / RT 1129 100-13

.....A. Babu Rao.....Applicant(s)

versus  
...P.t; Secretary, Min of External Affairs,  
New Delhi 2.203 Respondent(s).

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	consignment slip	
	order dt 31-12-96	
	spare copy	
MA 821/99	spare copy	4644
30-9-99		

Certified that the file is complete in  
all respects.

Signature of  
Dealing Hand  
(in Record Sect.)

8/10/99

  
Signature of S.O. 2/18

FORM NO. 21.

(Sec. Rule) 114)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH. HYDERABAD.

O.O.A. No.

1129 / 93

199

Applicants.

Versus

Respondent (s)

## INDEX SHEET

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		Interim orders.	
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	4.	Reply Statements.	
	5.	Rejoinder.	
	6.	Orders in (final Orders)	

Signature of dealing Head  
in Record Section.

Signature of S.O.

10

OA.1129/93

Date	Office Note	Orders
21-1-94		<p>MA 815/93 95 is representation</p> <p>The records are received by the Standing control post at on 1-2-94.</p>
21-1-94		<p>DAW (A)</p> <p><del>DAW (J)</del> 31/1/84</p> <p>DAW (J) 31/1/84</p> <p>Control 5</p>

(i)

**CENTRAL ADMINISTRATIVE TRIBUNAL**  
**HYDERABAD BENCH**

O.A. NO./T.A. NO. .... 1129 .. 1993.

A. Babu Rao ....., Applicant (S)

Versus

The Dy. Secretary, Ministry of ....., Respondent (S)

External Affairs, New Delhi

Date	Office Note	Orders
	petition.	13.9.1993  Heard. In the circumstances referred to, MA to dispense with the filing of the Telex message dt.10.9. for the time being, is allowed.
7.10.93		Notice in the OA before admission. Status-quo as on today Fore-with reference to Tlx. Message Dt.10.9. noon/has to be maintained until further orders. List the OA on 12.10.1993, for counter in the meanwhile. Wire at party's cost.  HPTT M(A) <span style="float: right;">HVNRJ VC</span>  List it on 11-10-93 below admissions.  HPTT M(A) <span style="float: right;">HVNRJ VC</span>  30-9-93. Registration.  MA. 82/93 is admitted Order side MA sheet. no cost.

HPTT  
M(A)

HVNRJ  
VC

10

MO 81563 in of 1129183-

Date	Office Note	Orders
<u>11/10/93</u>		<p>Post on 27/10/93  <u>HPTT</u>  <u>MCB</u></p> <p>By order.</p> <p>for Registration.</p> <p>Post on 31/10/93.</p> <p><u>HMS</u> <u>HMS</u>      By order.</p> <p>for Registration.</p> <p>Post on 8/11/93</p> <p><u>HMS</u>  <u>MCB</u></p> <p>By order.</p>
<u>11/11/93</u>		<p>Post on 15-11-93.</p> <p><u>HABG</u> <u>HVRJ</u>  <u>MCB</u> <u>VC</u></p> <p>By order.</p> <p><u>DRJ</u> <u>88/11/93</u></p>
<u>8.11.93</u>		
<u>6/12/93</u>		<p>Post on 15/12/93.</p> <p><u>HMS</u>  <u>MCB</u></p> <p><u>HMS</u>  <u>VC</u></p> <p><u>DRJ</u> <u>86/12/93</u></p>

(3)

OA 1129/93

Date	Office Note	Orders
15-12-93	<p>Letter addressed to 1st Respondent with a copy of order dated 15-12-93 in OA 1129/93 for production of the relevant record.</p> <p><del>16/12</del></p> <p>Records called for have not been received.</p> <p>TNR 28/1/94</p>	<p>After hearing the respective <del>relative</del> contentions for the parties, it transpired that it is necessary to peruse the relevant record including the Roster Register of the relevant time for disposal of this OA.</p> <p>As such, the 1st Respondent is required to get the same before this Tribunal by 31-1-1994. Office has to address a letter to the 1st Respondent by 22-12-1993 by enclosing a copy of this order. Call on 31-1-1994.</p> <p>HRRN M(A)</p> <p>HVNR &amp; Vc</p>

(6)

Mo 815/93 W OF 1129 P3

Date	Office Note	Orders
<u>25/2/94</u>		post on 15/3/94. <u>HRRN</u> (20) <u>HMS</u> <u>VC</u>
<u>18/3/94</u>		post on 15/4/94. <u>DRS</u> <u>HRRN</u> (20) <u>HMS</u> <u>VC</u>
<u>22/4/94</u>		post for dismissals on 29/4/94. <u>HRRN</u> (20) <u>HMS</u> <u>VC</u>
<u>27/5/94</u>		post on 24/6/94 <u>HRRN</u> (20) <u>HMS</u> <u>VC</u>
<u>21/6/94</u>		post on 1/7/94. <u>HRRN</u> (20) <u>HMS</u> <u>VC</u>
-7-94		post on 7-7-94.
7-7-94		<u>HRRN</u> (20) <u>HVNRJ</u> <u>VC</u> B/O post it for <u>DRS</u> on 13-7-94.
13/7/94		<u>HRR</u> (20) <u>HVNRJ</u> <u>VC</u> By order <u>DR (J)</u> post on 20/7/94

HRRN (20) HMS VC

(5)

OA 1129/93

Date	Office Note	Orders
1-2-94	cc by 3.2.94.	<p><u>1-2-94.</u></p> <p>In view of the Rule 8 in Chapter 22 of Swamy's Manual on Establishment and Administration, it is necessary to have the particulars in regard to the number of vacancies which had arisen in the Central Organisation from the date in the year 1988 from which the above rules had come into effect for considering as to whether the impugned order of appointment is in accordance with the rules. Hence, R-I has to furnish the above particulars by 25-2-94.</p> <p>R-2 has to furnish the information as to whether there are any carry forward vacancies in regard to SC/ST in their office by 25-2-94.</p> <p>Post the OA with M.A.S/15/93 on 25-2-94.</p>
11.2.94.	Reply to query fwd by Mr. P. Venkateswaran, ADM of R2 on 27.1.94 7.2.94	<p>HRRN M(A)</p> <p><u>JN</u> HVNRJ VC</p>

(8)

OA 1129/93

16 Office Note

Orders

Shri P.V. Krishnaiah learned counsel stated that he is now appearing for the applicant and he has already obtained consent of the earlier learned counsel. Do not treat it for judgement as the present counsel for the applicant sought time to ~~know more~~ <sup>to know more</sup>. List this case for final hearing before this Bench whenever it is going to be constituted.

V  
HABG  
M(A)

V  
HVNRJ  
VC

5-10-94

No. Writ Pet filed by Mr. P.V. Krishnaiah, Adv for the applicant on 2/10/94.

Writ Pet filed by Mr. Mahadevappa, Adv for the applicant on 3/10/94.

Bench is going to be con-

HABG  
M(A)

HVNRJ  
VC

Order for dismissal

on 21-2-95 &

HABG  
M(A)

HVNRJ  
VC

No one is present for the applicant. List it for dismissal tomorrow i.e. 21-3-95.

V  
HVNRJ  
VC

MA 815 P3 in OA 1129 P3

(7)

Date : Office Note

Orders

Pass on 818 P4.

~~Han~~ <sup>(30)</sup> ~~Han~~  
~~MA~~ ~~VC~~  
~~DRS~~

Pass on 1718 P4.

~~Han~~ <sup>(30)</sup> ~~Han~~  
~~MA~~ ~~VC~~

Pass it for dismissal  
to tomorrow i.e. 25-8-94

HRR  
M(A)

HVRPT  
VC

Pass OA 1129/93 along  
MA 815/93 for judgment  
on 31-8-94.

~~HABH~~  
M(A)

~~HVRPT~~

MA 815/

order passed

The MA is an  
interim order  
no costs.  
Pass the OA on  
This Bench.

C.C

~~MA 815/~~  
M(A)

RT  
26/9/94

DA 1129/93

Date Office Note

ORDER

13/11/96

None for the applicant. Post for orders on 14/11/96.

HBSJP

PL(J)

HRRN

PL(A)

14/11/96

None for the applicant. Mr. V. Rajeswara Rao, for the respondents. Mr. Naveen Rao for Mr. Meharchand Noori, for R-3.

List for dismissal on

15/11/96

*R*

HBSJP

PL(J)

HRRN

PL(A)

15-11-96

List it under the same heading on Wednesday 20-11-96. Necessary clarifications will be obtained by learned Standing Counsel.

*R*

HBSJP

PL(J)

*R*

HRRN

PL(A)

(9)

GA.1129/93

Date Office Notes

ORDER

21-3-95

List it for discussion

tomorrow i.e. 22-3-95.

HRR  
m(A)HVNRS  
vc

By order

DR(S)

22-3-95

List it on 29.3.95 at  
request for the applicant.HRR  
m(A)HVNRS  
vc

By order

DR(S)

31-3-95.

List it on 5-4-95.

HABG

m(A)

HVNRS

vc

B/O

DR(S)

B/L/PL

Per on 12/4/95.

HRRN  
m(A)B/S HVR  
vc

DR(S)

18.4.95  
 The learned counsel for the applicant  
 prays for adjournment. Post it in the  
 course for final hearing.

HRRN  
m(A)HVNRS  
vc

②  
08/12/96

DATE	OFFICE NOTE	ORDERS
------	-------------	--------

5-12-96

Hand Ms Indira for Mr. P. V. Krishnamah and Mr. N. V. Ramana for official respondents and Mr. Meherchand Naoroji for Resp. No. 3.

At the request of the respondent's Counsel postponed on 16-12-96.

J

HBSJP  
M(J)

HRRN  
M(A)

D

18-12-96.

At the request of the respondent's counsel list it on 31-12-96. no further adjournment will be given in this case.

R

HBSJP  
M(J)

D

HRRN  
M(A)

31-12-96.

OA

Order

No

(11)

OA-1129/93

DATE	OFFICE NOTE	ORDERS
20/11/96		<p>Send Indira for Mr. P.V. Krishnaiyah for the applicant and Mr. V. Rajeswara Rao, for the respondent.</p> <p>Mr. Rajeswara Rao, request some more time to get instructions from Delhi. List it on 4/12/96.</p> <p><i>JK HSSJP M (J)</i></p>
4-12-96		<p><del>None for the</del></p> <p>Mrs. Indira for the applicant and Shri V. Rajeswara Rao for the respondents. Some more additional material papers have been submitted today by the standing counsel for the respondents.</p> <p>In view of this, list this tomorrow under the same</p> <p><i>D HRRN M (A)</i></p>

is ordered  
several separate sheets

Cost

R

HBSTP  
...  
...)

A

HRB, N

In  
Case  
heading

in  
HBSJP  
M(S)

HRAN  
M(A)

WIRL AT PARTY'S COST

To

DEPUTY SECRETARY (EV) MINISTRY OF EXTERNAL AFFAIRS  
NEW DELHI - 1

PASSPORT OFFICER GOVT. OF INDIA  
MINISTRY OF EXTERNAL AFFAIRS  
PASSPORT OFFICE, Hyderabad - 500028



BY ORDER OF TRIBUNAL DATED 13-9-93 IN OA 1129/93  
FILED BY A BABU RAO CASUAL LABOURER YOU ARE DIRECTED TO MAINTAIN  
STATUS QUO AS ON TODAY FORENOON ATPM RELATIGE TO TELEX MESSAGE  
DT. 10-9-93 SHALL BE MAINTAINED UNTIL FURTHER ORDER. --  
OURECK FOLLOWS:-

CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH  
HYDERABAD.

be telegraphed

o. 1129/93

Hyderabad Bench  
13-9-93.

*D. Sankaray Reddy*  
SECTION OFFICER 13  
SECTION OFFICER  
Central Administrative Tribunal  
Hyderabad Bench.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD  
 M.A.NO. 713/93 & O.A.NO. 1129/93.

[REDACTED] Date of Order: 13-9-93.

Between:

A. Babu Rao.

.. Applicant.

and

1. The Union of India, rep. by Deputy Secretary (P v) Ministry of External Affairs, New Delhi-1.
2. The Passport Officer, Govt.of India, Ministry of External Affairs, Passport Office, 12-2-837, Asifnagar, Mahidipatnam Road, Hyd-28.
3. Sri K.Narasimha Rao, Casual Labourer, O/o the Passport Officer, Ministry of External Affairs, 12-2-837, Asifnagar, Mehidipatnam Road, Hyerabad-28.

.. Respondents.

For the Applicant: Mr. V. Venkateswar Rao, Advocate

For the Respondents: Mr. N. V. Ramana, Addl. OGSC.

CORAM:

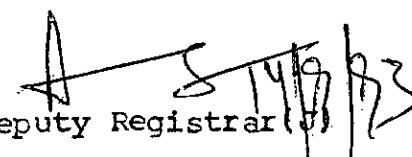
THE HON'BLE MR.JUSTICE V.NEELADRI RAO : VICE CHAIRMAN  
 AND

THE HON'BLE MR.P.T.TIRUVENGADAM : MEMBER(ADMN)

The Tribunal made the following Order:-

Heard. In the circumstances referred to, MA to dispense with the filing of the Telex message dt.10.9.93 for the time being, is allowed.

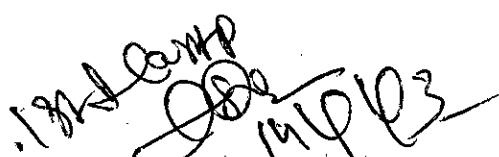
Notice in the OA before admission. Status-quo as on today Forenoon with reference to Tlx. Message dt.10.9.93 has to be maintained until further orders. List the OA on 12.10.1993 for counter in the meanwhile.

  
 Deputy Registrar

To

1. The Dy.Secretary (P.V) Union of India, Ministry of External Affairs, New Delhi-1.
2. The Passport Officer, Govt.of India, Min.of External Affairs, Passport Office, 12-2-837, Asifnagar, Mehidipatnam Road, Hyd-28.
3. Shri K.Narasimha Rao, Casual Labourer, O/o the Passport Officer, Min.of External Affairs, 12-2-837, Asifnagar, Mehidipatnam Road Hyd.
4. One copy to Mr. V. Venkateswar Rao, Advocate, CAT.Hyd.
5. One copy to Mr. N. V. Ramana, Addl. OGSC.CAT.Hyd.
6. One spare copy.

pvm

  
 13/9/93

(3) *Notice/s.*  
TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. JUSTICE V. NEELADRI RAO  
VICE CHAIRMAN

AND

THE HON'BLE MR. A. S. GORTHY : MEMBER (A)

AND

THE HON'BLE MR. T. CHANDRASEKHAR REDDY  
MEMBER (JUDL)

AND

THE HON'BLE MR. P. T. RIRUVENGADAM : M (A)

Dated: 13-9 -1993

CRDER/JUDGMENT:

M.A/R.A/C.A.N.

713/93

in

O.A. No. 1129/93

T.A. No.

(W.P. )

Admitted and Interim directions  
issued.

Allowed

list the OA. on 12/10/93

Disposed of with directions

Dismissed

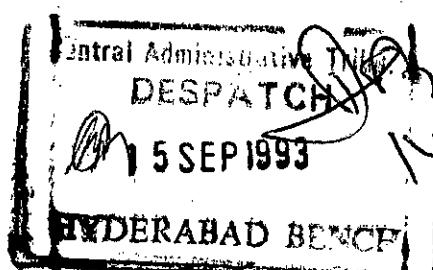
Dismissed as withdrawn

Dismissed for default.

Rejected/Ordered

No crder as to costs.

pvm



MA 713193 -  
Case Number 2.A.1129/93  
Date of Judgment 13/9/93  
Copy made ready 24/4/93  
Signature

MA 713193 -  
Case Number 2.A.1129/93  
Date of Judgment 13/9/93  
Copy made ready 24/4/93

Signature (1)

(16)

In The Central Administrative Tribunal, Hyderabad, Bench,  
HYD  
MA.713/93 in C.L.D. 1129/93.

..... 713/93 Date of Decr: 13-9-93.

Between:

N. Babu Rao.

... Applicant.

and

1. The Union of India, rep. by Deputy Secretary (D.V) Ministry of External Affairs, New Delhi-1.
2. The Passport Officer, Govt. of India, Ministry of External Affairs, Passport Office, 12-2-837, Nizamuddin, Noida, HYD-20.
3. Sri K. Narasimha Rao, Casual Labourer, O/o the Passport Officer, Ministry of External Affairs, 12-2-837, Nizamuddin, Noida, HYD-20.

... Respondents.

For the Applicant: Mr. V. Venkateswar Rao, Advocate

and the Respondents: Mr. N. V. Rama Rao, M.L.A.C.

COM: 1

W.L. FOR: DR. JUSTICE V. SELLAMUTHU RD : Vice Chairman

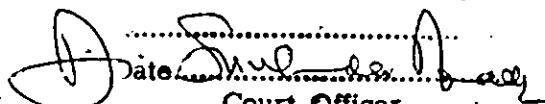
and

W.L. FOR: DR. P. P. TIRU V. RAMA RAO (J.D.C.)

The Tribunal made the following Order:-

Heard. In the circumstances referred to, DR to dispense with the filing of the Telex message dt. 10.9.93, for the time being, is allowed.

Notice in the OA before admission. Status-quo as on today forenoon with reference to Telex message dt. 10.9.93 has to be maintained until further order. List the OA on 12.10.1993. For counter identified by DR.

  
Date: 13-9-93

Court Officer  
Central Administrative Tribunal (C.A.T.)  
Hyderabad Bench  
Hyderabad

1/1. Mr. Akhiladich  
Deputy Registrar (J)

To

1. The Dy. Secretary (D.V) Union of India, Ministry of External Affairs, New Delhi-1.
2. The Passport Officer, Govt. of India, Ministry of External Affairs, Passport Office, 12-2-837, Nizamuddin, Noida, HYD-20.
3. Sri K. Narasimha Rao, Casual Labourer, O/o the Passport Officer, Ministry of External Affairs, 12-2-837, Nizamuddin, Noida, HYD-20.
4. One copy to Mr. V. Venkateswar Rao, Advocate, C.L.D.
5. One copy to Mr. N. V. Rama Rao, M.L.A.C.C.L.D.
6. One copy to Mr. Akhiladich, Deputy Registrar (J)

D.V.D.

(1)   

(18)

THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD.

O.A.NO. 1129/93.

Date of Order: 15-12-93.

Between

A. Babu Rao.

Applicant.

and

1. The Union of India rep. by Deputy Secretary (Pv) Min.of External Affairs, New Delhi-1.
2. The Passport Officer, Govt.of India, Ministry of External Affairs, Passport Office, 12-2-837, Asifnagar, Mehidipatnam Road, Hyderabad-28.
3. Sri K.Narasimha Rao, Casual Labourer, O/o the Passport Officer, Min.of External Affairs, 12-2-837, Asifnagar, Mehidipatnam Road, Hyderabad-28.

Respondents.

For the Applicant: Mr. V. Venkateswar Rao, Advocate

For the Respondents: Mr. N. V. Ramana, Addl. CGSC.

CORAM:

Mr. P. Venkateswar Rao : R3  
THE HON'BLE MR. JUSTICE V. NEELADRI RAO : VICE-CHAIRMAN

and

THE HON'BLE MR. R. RANGARAJAN : MEMBER(ADMN)

The Tribunal made the following Order:-

After hearing the respective contentions for the parties, it transpired that it is necessary to peruse the relevant record including the Roster Register of the relevant time for disposal of this OA. As such, the 1st respondent is required to get the same produced before this Tribunal by 31-1-1994. Call on 31-1-1994.

Deputy Registrar (J)

To

1. The Deputy Secretary(Pv) Union of India, Ministry of External Affairs, New Delhi-1. (With a letter enclosing a copy of order)
2. The Passport Officer, Govt.of India, Ministry of External Affairs, Passport Office, 12-2-837, Asifnagar, Mehidipatnam, Road, Hyderabad-28-
3. Sri K.Narasimha Rao, Casual Labourer, O/o Passport Officer, Min.of External Affairs, 12-2-837, Asifnagar, Mehidipatnam Road, Hyd-28.
4. One copy to Mr. V. Venkateswar Rao, Advocate, AT.Hyd.
5. One copy to Mr. N. V. Ramana, Addl. CGSC CAT.Hyd.
6. One spare copy.

STC/AT  
RSD/16/93

10  
TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH : HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO  
VICE-CHAIRMAN

AND

THE HON'BLE MR.A.B.GORTHI : MEMBER(A)

AND

THE HON'BLE MR.T.CHANDRASEKHAR REDDY  
MEMBER(J)

AND

THE HON'BLE MR.R.RANGARAJAN : MEMBER(A)

Dated: 15-12-1993

ORDER/JUDGMENT: →

1st Dec 31-12-93

M.A/R.A/C.A.No.

O.A.No. 1129<sup>in</sup> 93

T.A.No. ( W.P. )

Admitted and Interim directions  
issued.

Allowed.

Disposed of with directions

Dismissed.

Dismissed as withdrawn.

Dismissed for default.

Rejected/Ordered.

No order as to costs.

pvm

Central  
15 DEC 1993

16  
3.12.93  
xx

Ind/5/0

Office has to  
address a letter to R. J.  
to produce records sent letter  
to S. & S. on 5.11.93 & 22.11.93.  
letter on 22.11.93

(B0)

DB

16/12/93

20

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD.

C.A.R.O. 1120/93.

Date of Orders 15-12-93.

Between:

A. Lebu Rao.

Applicant.

and

1. The Union of India rep. by Deputy Secretary (Pv) Min. of External Affairs, New Delhi-1.
2. The Passport Officer, Govt. of India, Ministry of External Affairs, Passport Office, 12-2-837, Sifnagar, Mahidipatnam Road, Hyderabad-28.
3. Mr. K. Narasimha Rao, Casual Bureux, U/o the Passport Officer, Min. of External Affairs, 12-2-837, Sifnagar, Mahidipatnam Road, Hyderabad-28.

.. Respondents.

For the Applicants: Mr. V. Venkateswar Rao, Advocate

For the Respondents: Mr. H. V. Rama, Adm. Ofc. C.

Mr. P. Venkateswaran, Advocate for R3

CCRA/MS TIRUVALAI J. J. J. V. S. L. A. M. I. A. S. : V. I. C. - C. M. I. C.

and

TIRUVALAI MR. R. V. RAJAN : R. V. L. (ARVN)

The Tribunal made the following orders:-

After hearing the respective contentions for the parties, it transpired that it is necessary to peruse the relevant record including the Roster Register & the relevant time for disposal of this O.R. As such, the 1st respondent is required to set the same produced before this Tribunal, 31-1-1994. Call on 31-1-1994.

CERTIFIED TO BE TRUE COPY

*[Signature]*

Date.....

C/-1. Mohd. Iqbal Khan  
Deputy Registrar (J)

Court Officer

Central Administrative Tribunal

Hyderabad Bench

Hyderabad

To

1. The Deputy Secretary (Pv) Govt. of India, Ministry of External Affairs, New Delhi-1.

2. The Passport Officer, Govt. of India, Ministry of External Affairs, Passport Office, 12-2-837, Sifnagar, Mahidipatnam Road, Hyderabad-28.

3. Mr. K. Narasimha Rao, Casual Bureux, Mr. P. Venkateswaran, Advocate for R3

4. Mr. H. V. Rama, Adm. Ofc. C.

5. Mr. P. Venkateswaran, Advocate for R3

6. One spare copy.

(With a letter  
enclosing a  
copy of order)

1. One copy to Mr. V. Venkateswaran, Advocate, TIRUVALAI J. J. V. S. L. A. M. I. A. S. : V. I. C. - C. M. I. C.

2. One copy to Mr. H. V. Rama, Adm. Ofc. C.

(22)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD  
O.A. NO. 1129 of 1993.

Between

Dated: 1.2.1994.

A. Babu Rao

...  
And

Applicant

1. The Union of India represented by Dy. Secretary (PV) Ministry of External Affairs, New Delhi.
2. The Passport Officer, Govt. of India, Ministry of External Affairs, Passport Office, 12-2-837, Asifnagar, Mehdipatnam road, Hyd.
3. Sri. K. Narasimha Rao, Casual Labourer, O/O Passport Officer, Ministry of External Affairs, 12-2-837, Asifnagar, Mehdipatnam road, Hyd.

... Respondents

Counsel for the Applicant

: Sri. V. Venkateswara Rao

Counsel for the Respondents

: Sri. N.V. Ramana, Addl. CGSC

: Sri. P. Venkateswarlu, for (R-3)

CORAM:

Hon'ble Mr. Justice V. Neeladri Rao, Vice Chairman  
Hon'ble Mr. R. Rangarajan, Administrative Member

The Hon'ble Tribunal made the following order:-

In view of the Rule 8 in Chapter 22 of Swamy's Manual on Establishment and Administration, it is necessary to have the particulars in regard to the number of vacancies in group D which had arisen in the Central Passport Organisation from the date in the year 1988 from which the above rules had come into effect for considering as to whether the impugned order of appointment is in accordance with the rules. Hence, R-1 has to furnish the above particulars by 25.2.1994.

R-2 has to furnish the information as to whether there are any carry forward vacancies in regard to Sc/ST in their office by 25.2.1994.

Post the OA with MA.815/93 on 25.2.1994.

*1994-3-284*  
Deputy Registrar (Judl.) cc

Copy to:-

1. Dy. Secretary (PV), Ministry of External Affairs, Union of India, New Delhi-1.
2. The Passport Officer, Govt. of India, Ministry of External Affairs, Passport Office, 12-2-837, Asifnagar, Mehdipatnam road, Hyd-028.
3. One copy to Sri. V. Venkateswara Rao, advocate, CAT, Hyd.
4. One copy to Sri. N.V. Ramana, Addl. CGSC, CAT, Hyd.
5. One copy to Sri. P. Venkateswarlu, advocate, CAT, Hyd.
6. One spare copy.

Rsm/-

*25.2.94*  
*25.2.94*

25 210  
TYPED BY

O.A. 1129/93

COMPARED BY

CHECKED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH : HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO  
VICE-CHAIRMAN

AND

THE HON'BLE MR.A.B.GORTHI : MEMBER(A)

AND

THE HON'BLE MR.T.CHANDRASEKHAR REDDY  
MEMBER(J)

AND

THE HON'BLE MR.R.RANGARAJAN : MEMBER(A)

Dated: 1/2/1993

*posting to note*  
post the a/c and m/s 15/93  
on 25-2-94.

ORDER/JUDGMENT: *l*

M.A/R.A/C.O.A.NO.

O.A.No. 1129/93

T.A.No. ( W.P. )

Admitted and Interim directions issued.

Allowed.

Disposed of with directions.

Dismissed.

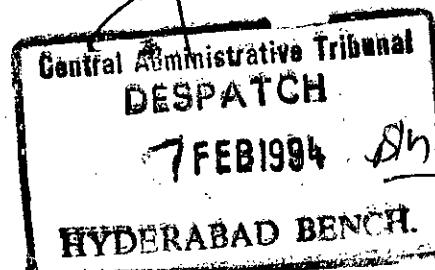
Dismissed as withdrawn.

Dismissed for default.

Rejected/Ordered.

No order as to costs.

pvm



(24)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

M.A. No. 815/93  
in  
O.A. No. 1129/93.

Dt. of Decision : 31-8-94.

K. Narasimha Rao

.. Applicant/  
Respondent No.3.

vs

Respondent/

2. The Union of India rep. by  
Dy. Secretary (PV) Ministry  
of External Affairs,  
New Delhi.

2. The Passport Officer,  
Govt. of India,  
Ministry of External Affairs,  
Passport Office, 12-2-839,  
Asifnagar, Mehidipatnam Road,  
Hyderabad.

.. Respondents/  
Respondents.

Counsel for the Applicant/  
Respondent No.3 : Mr. P. Venkateswarlu

Counsel for the Respondent/  
Applicant(OA) : Mr. V. Venkateswara Rao

Counsel for the Respondents/  
Respondents. : Mr. N. V. Ramana, Addl. CGSC.

CORAM:

THE HON'BLE SHRI JUSTICE V. NEELADRI RAO : VICE CHAIRMAN

THE HON'BLE SHRI A.B. GORTHI : MEMBER (ADMN.)

AS PER HON'BLE JUSTICE SHRI V. NEELADRI RAO,  
VICE-CHAIRMAN

-----  
O R D E R

Heard Shri V. Venkateswara Rao, learned  
Counsel for the Respondents.

Ramana, learned standing counsel for the Respondents.

2. This MA is filed by Respondent 3 in the OA praying for vacating the Interim order dated 13-9-93.

3. This OA is listed for judgement to-day. The learned counsel for the applicant submitted that it is again necessary for him to peruse the Roster in regard to the physically handicapped which was produced for the Respondents earlier.

4. It is stated for Respondent 3 that the Roster which was already produced disclosed that this post was identified for physically handicapped by the head of the department and hence the appointment of R3 is physically handicapped, in regard to this vacancy is in order. It is further stated for R3 that no material is placed to show that it is Roster point for SC and hence prima facie it indicates that the appointment of physically handicapped for this vacancy is in accordance with para 11 (b) of Chapter 25 of Swamy's manual on Establishment and Administration.

5. As the Telex message was issued in 1993 itself for treating it as physically handicapped for approving the appointment of R3 against this vacancy for post which was identified as physically handicapped

To

1. The Deputy Secretary(PV) Ministry of External Affairs,  
New Delhi.
2. The Passport Officer, Govt.of India,  
Ministry of External Affairs,  
Passport Office, 12-2-839, Asifnagar,  
Mahidipatnam Road, Hyderabad.
3. One copy to Mr.P.Venkateswarlu, Advocate, CAT.Hyd.
4. One copy to Mr.V.Venkateswar Rao, Advocate, CAT.Hyd.
5. One copy to Mr.N.V.Ramana, Addl.CGSC.CAT.Hyd.
6. One spare copy.

pvm

standing and as the learned/counsel for the Respondents 1 & 2 submitted ~~that the~~ ~~is ready~~ ~~pleaded for~~ 4 more weeks time to produce the Roster for physically handicapped, we feel it proper to modify the Interim order dated 13-9-93.

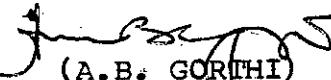
6. The Status Quo order which was ordered is vacated on 13-9-93 and the following Interim order is passed:

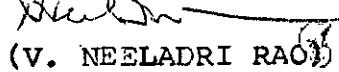
"Any appointment that is going to be made for the vacancy referred to will be subject to the result in this OA."

7. The learned counsel for the applicant in the OA submitted that ~~special~~ will be filed against the above order in the Supreme Court and hence this order may be suspended ~~for a~~ period of one month. But we feel that on the basis of prima facie case and as the appointment of R3 is already delayed for number of months and ~~as~~ the interest of the applicant is safeguarded on the basis of the modified order that is passed, we feel it not a case where the ~~above order~~ had to be suspended as prayed for.

8. The MA is ordered accordingly. No costs.

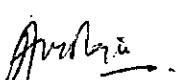
9. Post the OA for final hearing on 3-10-94 before this Bench. /

  
(A.B. GORTHI)  
Member (Admn.)

  
(V. NEELADRI RAO)  
Vice-Chairman

Dated the 31st August, 1994  
Open court dictation

NS

  
Deputy Registrar (S)cc

(2) ~~cc to day~~  
19/9/94  
TYPED BY CHECKED BY  
COMPARED BY APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO  
VICE-CHAIRMAN

AND  
A. B. Northi  
THE HON'BLE MR. RANGARAJAN M(ADMIN)

DATE: 31 - 8 - 1994

ORDER/JUDGMENT

M.A.No./R.A/C.A.No. 815/93

in  
O.A.No. 1129/93  
(T.A.No. ) (W.P.NO )

Admitted and Interim directions  
Issued.

Allowed. post as 3/10/94

Disposed of with directions.

Dismissed *for final hearing*

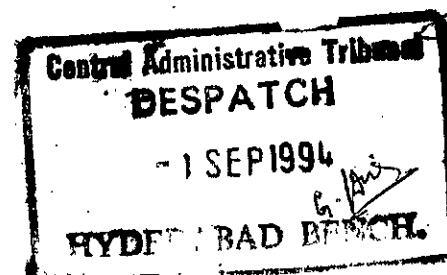
Dismissed as withdrawn

Dismissed for Default.

Ordered/Rejected

No order as to costs.

pvm



I AS PER HON'BLE JUSTICE SHRI V. NEELADRI RAO,  
VICE-CHAIRMAN ]

----

O R D E R

Heard Shri V. Venkateswara Rao, learned  
counsel for the applicant and also Shri N.V.  
Ramana, learned standing counsel for the Respon-  
dents.

2. This MA is filed by Respondent 3 in the  
OA praying for vacating the Interim order dated  
13-9-93.

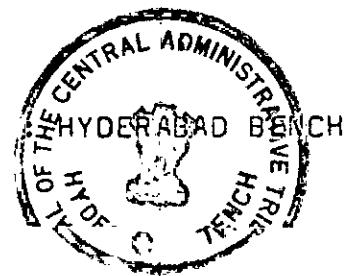
3. This OA is listed for judgement to-day.  
The learned counsel for the applicant submitted  
that it is again necessary for him to peruse  
the Roster in regard to the physically handicapped  
which was produced for the Respondents earlier.

4. It is stated for Respondent 3 that the  
Roster which was already produced disclosed that  
this post was identified for physically handicapped  
by the head of the department and hence the appoint-  
ment of R3/<sup>who</sup> is physically handicapped, in regard  
to this vacancy is in order. It is further stated  
for R3 that no material is placed to show that  
it is Roster point for SC and hence prima facie  
it indicates that the appointment of physically  
handicapped for this vacancy is in accordance with  
para 11 (b) of Chapter 25 of Swamy's manual on  
Establishment and Administration.

5. As the Telex message was issued in 1993  
itself for treating it as physically handicapped  
for approving the appointment of R3 against this  
vacancy for  
post which was identified as/physically handicapped

X

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
AT HYDERABAD



M.A. No. 815/93  
in  
D.O. No. 1129/93.

Dt. of Decision : 31-8-94.

K. Narasimha Rao

.. Applicant/  
Respondent No.3.

Vs

1. A. Babu Rao

.. Respondent/  
Applicant (DA).

2. The Union of India rep. by  
Dy. Secretary (PV) Ministry  
of External Affairs,  
New Delhi.

2. The Passport Officer,  
Govt. of India,  
Ministry of External Affairs,  
Passport Office, 12-2-839,  
Asifnagar, Mehidipatnam Road,  
Hyderabad.

.. Respondents/  
Respondents.

Counsel for the Applicant/  
Respondent No.3 : Mr. P. Venkateswarlu

Counsel for the Respondent/  
Applicant (DA) : Mr. V. Venkateswara Rao

Counsel for the Respondents/  
Respondents. : Mr. N.V. Ramana, Addl. CGSC.

CORAM:

THE HON'BLE SHRI JUSTICE V. NEELADRI RAO : VICE CHAIRMAN

THE HON'BLE SHRI A.B. GORTHI : MEMBER (ADMN.)

To

1. The Deputy Secretary(PV) Ministry of External Affairs,  
New Delhi.
2. The Passport Officer, Govt.of India,  
Ministry of External Affairs,  
Passport Office, 12-2-839, Asifnagar,  
Mahidipatnam Road, Hyderabad.
3. One copy to Mr.P.Venkateswarlu, Advocate, CAT.Hyd.
4. One copy to Mr.V. Venkateswar Rao, Advocate, CAT.Hyd.
5. One copy to Mr.N.V.Ramana, Addl. OGSC.CAT.Hyd.
6. One spare copy.

pvm

MA. 815/93

in

Case Number	04-1129/93
Date of Judgment	31-8-94
Copy made ready on	1-9-94
A. Deek	
C. Deek (1)	

(31)

standing  
and as the learned/counsel for the Respondents 1 & 2  
pleaded for ~~for~~ vacating ~~vacating~~

Roster for physically handicapped, we feel it proper to modify the Interim order dated 13-9-93.

6. The Status Quo order which was ordered is vacated on 13-9-93 and the following Interim order is passed:

"Any appointment that is going to be made for the vacancy referred to will be subject to the result in this OA."

7. The learned counsel for the applicant in the OA submitted that ~~appeal~~ will be filed against the above order in the Supreme Court and hence this order may be suspended ~~for~~ a period of one month. But we feel that on the basis of prima facie case and as the appointment of R3 is already delayed for number of months and as the interest of the applicant is safeguarded on the basis of the modified order that is passed, we feel it not a case where the above order had to be suspended as prayed for.

8. The MA is ordered accordingly. No costs.

9. Post the OA for final hearing on 3-10-94 before this Bench./

CERTIFIED TO BE TRUE COPY

Court Officer  
Central Administrative Tribunal  
Hyderabad Bench  
Hyderabad

Dally  
1/5/94

CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH

R.A./M.A./C.A.NO.

(33)

ORIGINAL APPLICATION NO. 1129/93 OF 199

TRANSFER APPLICATION NO.

OLD PETN.NO.

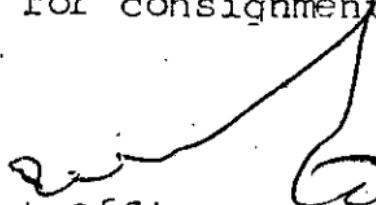
CERTIFICATE

Certified that no further action is required to be taken  
and the case is fit for consignment to the Record Room (Decided)

Dated:

Counter Signed.

Section Officer/Court Officer.

  
Signature of the Dealing  
Assistant.

24

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD  
\*\*\*

O.A.1129/93.

Dt. of Decision : 31-12-96.

A. Babu Rao

.. Applicant.

vs.

1. The Union of India, Rep. by  
Dy. Secretary (P V), Min. of  
External Affairs, New Delhi-1.

2. The Passport Officer,  
Govt. of India, Min. of  
External Affairs, Passport  
Office, 12-2-837, Asifnagar,  
Mehidipatnam Reed, Hyderabad-28.

3. Sri K. Narasimha Rao .. Respondents.

Counsel for the applicant : Smt. SW. Indira for  
Mr. P. V. Krishnaiah

Counsel for the respondents : Mr. V. Rajeswara Rao for  
Mr. N. V. Ramana, Addl. CGSC.

CCRAM:

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

THE HON'BLE SHRI B. S. JAI PARAMESHWAR : MEMBER (JUDL.)

*Jy*

ORDER

35

CRAL ORDER (PER SHRI B.S.JAI PARAMESHWAR : MEMBER (JUDL.)

Heard Smt.S.V.Indira for Mr.P.V.Krishnaiah, learned counsel for the applicant and Mr.V.Rajeswara Rao for Mr.N.V. Ramana, learned counsel for the respondents.

2. In this OA the applicant has prayed to call for the records pertaining to the telex message dated 10-9-93 issued by the R-1 conveying approval for appointment of the R-3 as Peon against ~~the~~ a regular vacancy in Group-D category, to set aside the same as illegal and arbitrary and unconstitutional by holding that he is entitled to be appointed as Peon against regular Group-D vacancy with all consequential benefits.

3. The case of the applicant is that ~~on~~ 3-9-85 he was engaged as casual employee in the office of the R-2, that initially he was paid Rs.12/- per day and as a result of enhancement in daily wages has been presently working on a daily wages of Rs.48/- per day, that he was engaged as a casual employee through out the month and was paid wages every month, that the R-2 is a unit by itself for the purpose of appointment and seniority in respect of Group-D posts, that as per the instructions in D.O.Letter No.V.IV/561/24/88 dated 25-2-88 (A-1) the posts of Peons/Safaiwala/Night Watchman have to be filled in by considering the cases of the casual labourers working in the passport offices in accordance with seniority provided the eligible candidate has put in atleast two years of continuous service including the usual quarterly breaks, that there were 70 casual employees working in the office of the R2 on daily wages <sup>that</sup> among them he was the seniormost casual employee, that though he being the senior casual employee, respondent No.2 was directed to forward two applications submitted by himself and that of Mr.V.Nageswar Rao to the Ministry for approval, that the concerned clerk forwarded the application of Mr.V.Nageswar Rao.

3

(36)

for regular appointment as night watchman that when he came to know that his application was not forwarded to the Ministry, he made a representation dated 20-07-93 (Annexure-VII) that the second respondent in accordance with the advice of the Officer of the second respondent that he was fully qualified for regular appointment as Peon in the Group-D category. On 10-9-93 the Ministry conveyed its approval for the appointment of R-3 as a Peon who was the most qualified to him as a casual employee, that appointment orders are yet to be issued, that post is still vacant, that he belongs to SC Community, that the existing vacancy is a reserved point for SC candidate, that the R-3 does not belong to SC community, that the R-3 is not entitled to be appointed against the reserved point, that even otherwise he being the senior most casual employee he is entitled to be appointed as a Peon in a Group-D post and that the approval conveyed by R-3 for appointment of R-3 as a Peon is not correct.

4. The respondents have filed their counter affidavit stating that the applicant cannot stake claim to the post of Peon on the strength of the impugned letter. The ~~same~~ letter itself mentioned for appointment to the post of Peons would be subjected to the instructions of the Department of Personnel & Training (DOPT), that the Department of Personnel & Administrative reforms ~~as~~ had laid down in OM.No.39016/20/80-Estt(C) dated 4-11-77 and No.39016/20/80-Estt(C) dated 30-12-80 to the effect that 3% of the Group-D posts should be reserved for physically handicapped including one person for the visually handicapped. Out of the sanctioned strength of 171 Group D posts in the Central Passport organisation, atleast one post was required to be reserved for visually handicapped, since R-3 is a visually handicapped person and ~~is~~ <sup>was</sup> otherwise eligible for the post of Peon, he was appointed against the reserved post, that the petitioner is not the senior most casual labourer as contended by him that one Mr.V.Nageswara Rao another casual labourer is senior to the petitioner, that Mr.K.Narasimha

Dr

Rao was appointed against the point reserved for visually handicapped person that there was backlog of one Group-D post reserved for visually handicapped at the time of appointment of Mr.K. Narasimha Rao, that R-2 did not violate the procedure laid down in Ministry of External Affairs letter No.V.IV/561/24/88 dated 25-2-88 that the posts of peon would be subject to the standing instructions of the Department of Personnel & Training that the 2nd respondent had only forwarded the service particulars of the casual labourers working in the office of the second respondent to the first respondent that he had not recommended any candidate for regularisation that approval for appointment of the R-3 against the vacancy reserved for physically handicapped category, that an assurance to that effect has been given by the first respondent vide Ltr.No.V.IV/578/7/90 dated 14-3-91 in response to various representations made by R-3, that the first respondent vide his letter dated 12-7-93 offered appointment to the R-3 against the visually handicapped category, that ~~R-3 is~~ is comprehensive instructions and guidelines to be followed in respect of appointment to the persons belonging to the visually handicapped persons, that the contentions of the applicant are not tenable, that the applicant was denied to work as Nightwatchman on adhoc arrangement ~~when he was offered~~ that the said Nageswara Rao was fit to work as nightwatchman, that ~~xxxxxx~~ the applicant submitted one representation dt. 9-5-93 for the post of Night watchman and not for the post of Peon that he was therefore appointed temporarily in place of one Mr. Babu Rao who ~~refused~~ to work as Nightwatchman that the R-3 is senior to the applicant, that his appointment was approved against the post reserved for physically handicapped persons, that ~~request~~ of the applicant was duly considered by the Ministry. However he could not be considered since the post was to be filled up ~~by a~~ physically handicapped person, and that the action taken by the R-1 and 2 in appointing R-3 is quite in accordance with rules and that the application is liable to be dismissed.

5. From the materials placed on record it is clear that the applicant was not absorbed in the office of the R-2. The respondents failed to produce the records relating to the roster earmarked for physically handicapped persons. Though the respondents submitted that the roster for physically handicapped is governed by the Central Agencies on All India basis, no rule ~~is~~ to the effect was produced. Inspite of repeated adjournments being given to them. In the absence of any rule or any material we are not able to ~~not~~ come to the conclusion whether the roster ~~is applicable~~ for physically handicapped on All India level or at the Regional level. In view of the above, ~~we have~~ asked the respondents to check up whether the applicant will be absorbed against the vacancies in the near future. Today, the learned counsel for the respondents produced the letter dated 26-12-96 of the Public Relations Officer, Passport Office, Hyderabad, wherein it is stated that the case of the applicant would be considered as and when a Group-D vacancy arises for which the applicant is eligible. The another list of Group-D officials and the date of retirement is also produced. According to the said letter the ~~vacancy~~ in the Group-D posts in the office of the Passport office, Hyderabad, will arise only in ~~the first vacency~~ <sup>first</sup> year 2003 and other vacancy will arise in 2010 and there-after. It is not considered advisable to keep the applicant in dark till 2003. It is for the respondents to absorb him at the earliest preferably within a period of one year from the date of receipt of a copy of this order. If long time is given, the applicant will be put to a dis-advantage especially in ~~the~~ context of the respondents having failed to produce the proper records. ~~as~~ Suitable decision has to be taken by this Tribunal and that decision should be equitable to both the sides.

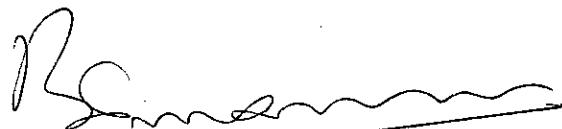


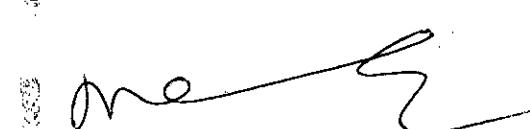
(3)

6. Under the circumstances, the following direction is given:-

a period of one year ~~six~~ anywhere under the Central Passport organisation from the date of receipt of <sup>the</sup> copy of this order.

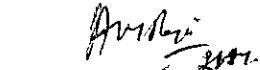
7. The OA is ordered accordingly. No costs.

  
(B.S. JAI PARAMESHWAR)  
MEMBER(JUDL.)  
30/12/96

  
(R. RANGARAJAN)  
MEMBER(ADMN.)

Dated : The 30th December 1996.  
(Dictated in the Open Court)

spr

  
Amrit  
D.R. (3)

40

3.7.1

O.A. NO. 1129/93

Copy to:

1. The Deputy Secretary (P.W), Min. of External Affairs,  
New Delhi.
2. The Passport Officer, Govt. of India,  
Min of External Affairs, Passport Office,  
12, C. S. S. 222, A-10, Sector-10, P. B. 222, Hyderabad.
3. One copy to Mr. P. V. Krishnaiah, Advocate, CAT, Hyderabad.
4. One copy to Mr. N. V. Ramana, Advocate, CAT, Hyderabad.
5. One copy to Library, CAT, Hyderabad.
6. One duplicate copy.
7. One copy to Hon'ble Shri B. S. Joshi, Parameeshwar.

H(5)

YLKR

1. TYPED BY 2. CHECKED BY  
3. COMPARED BY 4. APPROVED BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R.RANGARAJAN: M(A)

AND

THE HON'BLE SHRI B.S.JAI PARAMESHWAR:  
M(J)

DATED: 31.12.96

ORDER/JUDGEMENT

R.A./C.P/M.A.No.

O.A.NO. 1123/93 in

ADMITTED AND INTERIM DIRECTIONS ISSUED

ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDERED/REJECTED

NO ORDER AS TO COSTS.

II COURT

YLKR

केन्द्रीय प्रशासनिक अद्यक्षरथ  
Central Administrative Tribunal  
प्रेषण/DESPATCH

21 JAN 1997

हैदराबाद आयर्पार्ट  
HYDERABAD BENCH

CRDER

## ORAL ORDER (PER SHRI B.S.JAI PARAMESHWAR : MEMBER (JUDL.))

Heard ~~Emi~~.S.V.Indira for Mr.P.V.Krishnaiah, learned counsel for the applicant and Mr.V.Rajeswara Rao for Mr.N.V. Ramana, learned counsel for the respondents.

2. In this OA the applicant has prayed to call for the records pertaining to the telex message dated 10-9-93 issued by the R-1 conveying approval for appointment of the R-3 as Peon against ~~the~~ a regular vacancy in Group-D category, to set aside the same as illegal and arbitrary and unconstitutional by holding that he is entitled to be appointed as Peon against regular Group-D vacancy with all consequential benefits.

3. The case of the applicant is that ~~on~~ 3-9-85 he was engaged as casual employee in the office of the R-2, that initially he was paid Rs.12/- per day and as a result of enhancement in daily wages has been presently working on a daily wages of Rs.48/- per day, that he was engaged as a casual employee through out the month and was paid wages every month, that the R-2 is a unit by itself for the purpose of appointment and seniority in respect of Group-D posts, that as per the instructions in D.C.Letter No.V.IV/561/24/88 dated 25-2-88 (A-1) the posts of Peons/Safaiwala/Night Watchman have to be filled in by considering the cases of the casual labourers working in the passport offices in accordance with seniority provided the eligible candidate has put in atleast two years of continuous service including the usual quarterly breaks, that there were 70 casual employees working in the office of the R2 on daily wages, among them he was the seniormost casual employee, that though he being the senior casual employee, respondent No.2 was directed to forward two applications submitted by himself and that of Mr.V.Nageswar Rao to the Ministry for approval, that the concerned clerk forwarded the application of Mr.V.Nageswar Rao

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD  
\*\*\*

(42)

C.A.1129/93.

Dt. of Decision : 31-12-96.

A. Babu Rao

.. Applicant.

Vs.

1. The Union of India, Rep. by  
Dy. Secretary (P V), Min. of  
External Affairs, New Delhi-1.

2. The Passport Officer,  
Govt. of India, Min. of  
External Affairs, Passport  
Office, 12-2-837, Asifnagar,  
Mehidipatnam Road, Hyderabad-28.

3. Sri K. Narasimha Rao .. Respondents.



Counsel for the applicant : Smt. SW. Indira for  
Mr. P. V. Krishnaiah

Counsel for the respondents : Mr. V. Rajeswara Rao for  
Mr. N. V. Ramana, Addl. CGSC.

CCRAM:

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

THE HON'BLE SHRI B.S. JAI PARAMESHWAR : MEMBER (JUDL.)

Jc

Rao was appointed against the point reserved for visually handicapped person that there was backlog of one Group-D post reserved for visually handicapped at the time of appointment of Mr.K. Narasimha Rao, that R-2 did not violate the procedure laid down in Ministry of External Affairs letter No.V.IV/561/24/88 dated 25-2-88 that the posts of peon would be subject to the standing instructions of the Department of Personnel & Training that the 2nd respondent had only forwarded the service particulars of the casual labourers working in the office of the second respondent to the first respondent that he had not recommended any candidate for regularisation that approval for appointment of the R-3 against the vacancy reserved for physically handicapped category, that an assurance to that effect has been given by the first respondent vide Ltr.No.V.IV/578/7/90 dated 14-3-91 in response to various representations made by R-3, that the first respondent vide his letter dated 12-7-93 offered appointment to the R-3 against the visually handicapped category, that ~~R-3 is~~ is comprehensive instructions and guidelines to be followed in respect of appointment to the persons belonging to the visually handicapped persons, that the contentions of the applicant are not tenable, that the applicant was denied to work as Nightwatchman on adhoc arrangement, ~~when he was offered~~ that the said Nageswara Rao was fit to work as nightwatchman, that ~~xxxxxx~~ the applicant submitted one representation dt. 9-5-93 for the post of Night watchman and not for the post of Peon that he was therefore appointed temporarily in place of one Mr.Babu Rao who ~~refused~~ to work as Nightwatchman that the R-3 is senior to the applicant, his appointment was approved against the post reserved for physically handicapped persons, that <sup>req</sup> quest of the applicant was duly considered by the Ministry. However he could not be considered since the post was to be filled up <sup>by a</sup> physically handicapped person, and that the action taken by the R-1 and 2 in appointing R-3 is quite in accordance with rules and that the application is liable to be dismissed.

(44)

for regular appointment as night watchman that when he came to know that his application was not forwarded to the Ministry, he made a representation dated 20-07-93 (Annexure-VII) that the second respondent in accordance with the advice of the Officer of the second respondent that he was fully qualified for regular appointment as Peon in the Group-D category. On 10-9-93 the Ministry conveyed its approval for the appointment of R-3 as a Peon who was far most junior to him as a casual employee, that appointment orders are yet to be issued, that post is still vacant, that he belongs to SC Community, that the existing vacancy is a reserved point for SC candidate, that the R-3 does not belong to SC community, that the R-3 is not entitled to be appointed against the reserved point, that even otherwise he being the senior most casual employee he is entitled to be appointed as a Peon in a Group-D post and that the approval conveyed by R-3 for appointment of R-3 as a Peon is not correct.

4. The respondents have filed their counter affidavit stating that the applicant cannot stake claim to the post of Peon on the strength of the impugned letter. The ~~copy~~ letter itself mentioned for appointment to the post of Peons would be subjected to the instructions of the Department of Personnel & Training (DPPT), that the Department of Personnel & Administrative reforms ~~as~~ had laid down in OM.No.39016/20/80-Estt(C) dated 4-11-77 and No.39016/20/80-Estt(C) dated 30-12-80 to the effect that 3% of the Group-D posts should be reserved for physically handicapped including one person for the visually handicapped. Out of the sanctioned strength of 171 Group D posts in the Central Passport organisation, atleast one post was required to be reserved for visually handicapped, since R-3 is a visually handicapped person and ~~is~~ otherwise eligible for the post of Peon, he was appointed against the reserved post, that the petitioner is not the senior most casual labourer as confided by him that one Mr.V.Nageswara Rao another casual labourer is senior to the petitioner, that Mr.K.Narasimha

J

6. Under the circumstances, the following direction is given:-

a period of one year ~~anywhere~~ anywhere under the Central Passport organisation from the date of receipt of <sup>the</sup> a copy of this order.

7. The OA is ordered accordingly. No costs.

सत्याग्रह दिव्य  
CERTIFIED TO BE TRUE COPY

सत्याग्रह दिव्य  
COURT OFFICER  
कृष्ण नाथ दिव्य  
The Tribunal  
राजस्वालय  
HYDERABAD BRANCH

केस नंबर	129192
CASE NUMBER	129192
दंडनायक की तारीख	31/12/1981
Date of Judgement	31/12/1981
प्रति दस्तावेज की दर	17.11.1982
Copy Made Ready on	17.11.1982

अधिकारी क्रमांक (द्वारा)  
Section Officer (J)

5. From the materials placed on record it is clear that the applicant was the senior most casual labourer employee working in the office of the R-2. The respondents failed to produce the records relating to the roster earmarked for physically handicapped persons. Though the respondents submitted that the roster for physically handicapped is governed by the Central Agencies on All India basis, no rule ~~is~~ to the effect was produced, ~~despite~~ of repeated adjournments being given to them. In the absence of any rule or any material we are not able to ~~not~~ come to the conclusion whether the roster ~~is~~ applicable for physically handicapped on All India level or at the Regional level. In view of the above, <sup>we</sup> have asked the respondents to check up whether the applicant will be absorbed against the vacancies in the near future. Today, the learned counsel for the respondents produced the letter dated 26-12-96 of the Public Relations Officer, Passport Office, Hyderabad, wherein ~~it~~ is stated that the case of the applicant would be considered as and when a Group-D vacancy arises for which the applicant is eligible. The another list of Group-D officials and the date of retirement is also produced. According to the said letter the ~~vacancy~~ in the Group-D posts in the office of the Passport office, Hyderabad ~~will arise only in the first vacency~~ <sup>first</sup> year 2003 and other ~~vacancy~~ will arise in 2010 and there-after. It is not considered advisable to keep the applicant in dark till 2003. It is for the respondents to absorb him at the earliest preferably within a period of one year from the date of receipt of a copy of this order. If long time is given, the applicant will be put to a dis-advantage especially in ~~the~~ context of the respondents having failed to produce the proper records. ~~as~~ Suitable decision has to be taken by this Tribunal and that decision should be equitable to both the sides.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH, HYDERABAD.

MA. NO. 821/1999

IN

OA. NO. 1129/1993

Between

Date: 30-9-99

A. Babu Rao

Applicant

And

1. The Dy. Secretary (P&V)  
Min of External Affairs  
New Delhi.

2. The Passport Officer  
Min. of External Affairs  
414, Adjacent to Prashanth Theatre  
Kummaraguda, Sec'dade.

3. Sri. K. Narasimha Rao

Respondents

Counsel for the Applicants  
Counsel for the Respondents

1. W. Satyanarayana  
2. V. Rajeshwar Rao, Addl. CGSC

CORAM.

THE HON'BLE MR. R. RANGARAJAN, MEMBER, (ADMN)  
THE HON'BLE MR. B. S. JAI PARAMESHWAR, MEMBER (JUDL)

\*\*\*\*\*

THE TRIBUNAL MADE THE FOLLOWING ORDERS.

Heard. Mr. W. Satyanarayana for the applicant  
Mr. V. Rajeshwar Rao, for the respondents

The MA is dismissed. No costs.

*Dhruv*  
Section Officer, <sup>SE/09</sup>

1ST AND 2ND COURT

COPY TO :-

1. HODNO
2. HRRN M (A)
3. HSSP M (J)
  
5. SPARE
6. ADVOCATE
7. STANDING COUNSEL

TYPED BY  
COMPARED BY

CHECKED BY  
APPROVED BY  
11/10/99

THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH : HYDERABAD.

VICE - CHAIRMAN

THE HON'BLE MR. R. RANGARAJAN  
MEMBER (ADMN.)

THE HON'BLE MR. S. S. JAI PARAMESWAR  
MEMBER (JUDL.)

\* \* \*

DATE OF ORDER: 30/9/99

MA/PR/CP. NO. 82/199

IN

CA. No. 1129/93

ADMITTED AND INTERIM DIRECTIONS  
ISSUED

ALLOUED

CP CLOSED

RA CLOSED

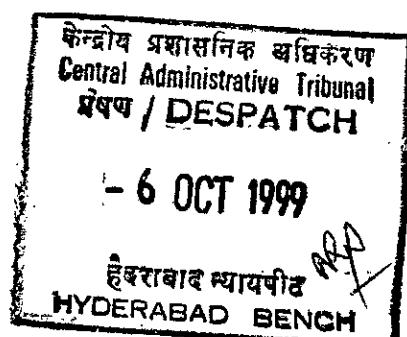
DISPOSED OF WITH DIRECTIONS

MA DISMISSED

DISMISSED AS WITHDRAWN

ORDERED / REJECTED

NO ORDER AS TO COSTS



IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH, HYDERABAD.

MA. NO. 821/1993

IN

DA. NO. 1129/1993

Satuseh

Date. 30-9-93

A. Babu Rao

..Applicant

And

1. The Dy. Secretary (PAU)  
Min. of External Affairs  
New Delhi.
2. The Passport Officer  
Min. of External Affairs  
414, Adjacent to Prashanth Theatre  
Kumaraiguda, Sec'bad.
3. Sri. K. Narasimha Rao

..Respondents

Counsel for the Applicants  
Counsel for the Respondents

..U. Satyanarayana  
..V. Rajeshwar Rao, Addl. CGSC

CCIAA.

THE HON'BLE MR. R. V. ANGARAJAN, MEMBER, (ADMN)  
THE HON'BLE MR. B. S. JAI PHILIP, MEMBER, (JUD)

\* \* \* \*

THE TRIBUNAL MADE THE FOLLOWING ORDERS.

Heard. Mr. U. Satyanarayana for the applicant  
Mr. V. Rajeshwar Rao, for the respondents.

The MA is dismissed. No costs.

Sd/-xxx  
Section Officer.

केस संख्या MA 821/93
CASE NUMBER O.A. 1129/93
निर्णय का तारीख
Date of Judgement 30.9.93
प्रति तथ्यार किया गया दिन
Copy Made Ready on 5.10.93
अन्ध्रप्रदेश अधिकारी (व्याविधिक) उप रजिस्ट्रार (व्याविधिक) Section Officer (J)/Dy. Registrar (J)